THE ANDHRA PRADESH DAIRY DEVELOPMENT COOPERATIVE FEDERATION LTD.
3rd Floor, Vijaya Bhavan, Lalapet, Hyderabad. Ph. No. 040 - 27007384.
E-mail : sdeap.apddcf@gmail.com

VIJAYA

e-Procurement

T.N.No:125/SDE(Op)/Pallets/UHT-MDPL/APDDCF/2018 **Date: 29.03.2018**

Technical cum Commercial Tenders are invited from the Experienced Suppliers / Reputed manufacturers / Authorized distributors for Supply of Roto Molded, LLDPE Pallets for UHT Plant at Madanapalli in Chittoor District in Andhra Pradesh State through e-procurement platform @ **www.apeprocurement.gov.in.**

Start of downloading bid documents will commence from **02.04.2018.**

Sd/- MANAGING DIRECTOR

SCHEDULE I
FORM A
PUBLIC ANNOUNCMENT
(Regulation 14of the insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AREVA SOLAR INDIA PRIVATE LIMITED

1	Name of the Corporate person	Areva Solar India Private Limited
2	Date of Incorporation of Corporate person	25/11/2011
3	Authority under which the Corporate person is incorporated/ registered	Registrar of Companies – Chennai
4	Corporate Identity Number of Corporate Person	U40300TN2011PTC089552
5	Address of the registered office and the principle office (if any) of Corporate Person	No.12/18 RMS Apartments, 3rd Floor, Gopalakrishna Street, Pondy Bazaar, T. Nagar Chennai Chennai Tamil Nadu 600017 India
6	Liquidation commencement date of the corporate person	March, 29th ,2018
7	Name , Address , Email Address , Telephone number of the Liquidator	Name- Kumudini Bhalerao Address: Ecstacy, 803/804, 9th Floor , City of Joy ,J.S.D Road, Mulund (W), Mumbai 400080 Email ID : kumudiniparanjape@mmjc.in Telephone Number : +91 02221678102 Registration Number : IBBI/IPA-002/IP-N00099/2017-18/10242
8	Last date for submission of claims	April 28th,2018

Notice is hereby given that the **M/s Areva Solar India Private Limited** has commenced voluntary Liquidation on **March, 29th, 2018**

The Stakeholders of **M/s Areva Solar India Private Limited** are hereby called upon to submit a proof of their claims, on or before **April 28th, 2018** to the liquidator at the address mentioned against the item 7

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit their proof of claims in person , by post or by electronic means

Submission of false or misleading proof of claims shall attract penalties.

SD/-
Kumudini Bhalerao
Registration Number : IBBI/IPA-002/IP-N00099/2017-18/10242
Liquidator

Date: April 1st, 2018
Place: Mumbai

[Pursuant to Section 230-232 and rule 16]

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CP No.84/CAA/2018
(connected with CA No.204/CAA/2017)

In the matter of Companies Act 18 of 2013 and
In the matter of Scheme of Amalgamation under Sections 230 to 232 of the Companies Act, 2013 of
Indsil Energy and Electrochemicals Private Limited
with
Indsil Hydro Power and Manganese Limited

Indsil Energy and Electrochemicals Private Limited,
Rep by its Director Mr.Vinod Narsiman
having its registered office at
"Indsil House", Door No 103-107,
Tiruvenkataswamy Road West,
R S Puram, Coimbatore – 641002 — First Petitioner/ Transferor Company

AND

Indsil Hydro Power and Manganese Limited,
Rep by its Company Secretary Mr.S.Mahadevan
having its registered office at
"Indsil House", Door No:103-107,
Tiruvenkataswamy Road West,
R S Puram, Coimbatore – 641002 — Second Petitioner/ Transferee Company

Advertisement detailing petition
Notice of petition

A petition under sections 230 to 232 of the Companies Act, 2013, for sanctioning the Scheme of Amalgamation of Indsil Energy and Electrochemicals Private Limited with Indsil Hydro Power and Manganese Limited was presented by the Petitioners on the 5th day of February 2018, and the said petition is fixed for hearing before Chennai Bench of National Company Law Tribunal, on 16th day of April 2018. Any person desirous of supporting or opposing the said petition should send to the petitioner's advocate, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the petitioner's advocate not later than two days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Dated at Chennai this the 28th day of March 2018

M/s.G.Sivashankaran & S.Sathyaganesh, Advocates
Counsel for Petitioners
No 9/2, First Cross Street, Seethammal colony,
Alwarpet, Chennai - 600018

POWER GRID CORPORATION OF INDIA LIMITED
(A Government of India Enterprise)
Northern Region-I, Headquarters
B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016 पावरग्रिड
Northern Region Telecom Control Centre
400/220 KV GIS S/S Maharani Bagh, Behlolpur Khadar,
Opp. ISBT Sarai Kale Khan, New Delhi- 110013
CIN NO. L40101DL1989GOI038121

INVITATION FOR BIDS **Dated: 02/04/2018**

(Domestic Competitive Bidding under e-Procurement) (Single Stage Two Envelope Bidding procedure)

POWERGRID invites online bids from the eligible bidders through the e-portal https://pgcileps.buyjunction.in for the following:

Description & Tender Enquiry No.	Last date of sale /Cost of Bid Documents	Date and time of submission of Soft Copy Part & Hard Copy Part of Bids
Rate Contract for Upstream Internet Bandwidth at Delhi Gateway. NRTCC/C&M/17-18/Internet Bandwidth/1028	02.05.2018/ INR 2500/-	02.05.2018 Time: 23:00 Hrs & 04.05.2018 Time: 15:00 Hrs

1. For further details including addendum/changes in bidding program, if any, please visit procurement portal https://pgcileps.buyjunction.in
2. The cost of document in the form of non refundable demand draft in favour of **"Power Grid Corporation of India Ltd."** payable at **New Delhi** shall be submitted alongwith Hard Copy part of proposal.
3. The First Envelope (Techno-Commercial part) of the proposal shall be opened on the deadline of Proposal Submission (i.e. Hard Copy Part of Bids), 30 minutes thereafter.
4. The complete bidding documents are also available on our website https://www.powergridindia.com for the purpose of reference only.

Chief Manager (C&M)
Email ID: bkrishna@powergridindia.com | Mob. No. : 9873918453

PR/NIT/NR-1/17-18/72/Panchtatva

POWERGRID - For all your "POINT-TO-POINT LEASED LINE, MPLS VPN & INTERNET NEEDS" CONTACT: telecom-marketing@powergrid.co.in

ODISHA POWER TRANSMISSION CORPORATION LIMITED
(A Government of Odisha Undertaking)
Regd. Office : Janpath, Bhubaneswar - 751 022, Odisha
CIN : U40102OR2004SGC007553

OPTCL
Lifeline of Odisha

e-Tender Notice No. : CPC-42/2017-18 **Date : 01.04.2018**

NOTICE INVITING TENDER (NIT)
(DOMESTIC COMPETITIVE e-BIDDING)

ODISHA POWER TRANSMISSION CORPORATION LIMITED (OPTCL), Bhubaneswar invites bids (in e-tendering mode only) under single stage two-envelop system from reputed EPC / Turnkey Contractors for **Engineering, Supply, Erection and Commissioning of 2x40 MVA, 132/33 kV Gas (SF6) Insulated Sub-station (GIS) with SAS at HINJILICUT at an Estimated Cost of Rs.35.45 Crore in Ganjam District on "EPC/Turnkey CONTRACT BASIS".** Interested bidders are required to enroll themselves in the tender portal **"www.tenderwizard.com/OPTCL"**. Complete set of bidding documents are available on **www.tenderwizard.com/OPTCL"** portal from Dt. **04.04.2018 / 11:00 AM** up to **Dt. 07.05.2018 / 12:45 PM**. Interested bidders may visit OPTCL's official **website http://www.optcl.co.in** and Tender Portal **http://www.tenderwizard.com/OPTCL** for further detail.

Note : Bidders are requested to regularly visit Official website of OPTCL / Tender Portal only for amendment / errata / corrigendum (if any) and any other information regarding these tenders, as the same shall be published only on the OPTCL website / Tender Portal.

Chief General Manager (C.P.C.)
email id : sgm.cpc@optcl.co.in

CR. Advt. No.51/17-18

Please connect us : optcl.odisha optcl_odisha energyodisha

(This is only an advertisement for Information purpose and not a Prospectus announcement. This does not constitute an invitation or offer to acquire, purchase or subscribe for securities. Not for publication or distribution, directly or indirectly outside India)

BENARA

BENARA BEARINGS AND PISTONS LIMITED

Our Company was originally incorporated as "Benara Automotives Private Limited" at Kanpur, as a Private Limited company under the provisions of the Companies Act, 1956 vide Certificate of Incorporation dated November 26, 1990 bearing registration number 20-12518 issued by the Registrar of Companies, Uttar Pradesh, Kanpur. Subsequently, pursuant to a special resolution passed on February 20, 1993, our Company was converted into a public limited company following which our name was changed to "PHB Engineerings Limited" and a fresh Certificate of Incorporation dated April 27, 1993 consequent upon conversion of our Company from private limited to public limited and change of name was issued to our Company by the Registrar of Companies, Uttar Pradesh, Kanpur. Further, pursuant to a special resolution dated July 29, 1993, the name of our Company was changed to "PHB Engineering Limited" from "PHB Engineerings Limited" and a fresh Certificate of Incorporation dated October 6, 1993 consequent upon the change of name was issued by the Registrar of Companies, Uttar Pradesh, Kanpur. Later, pursuant to a special resolution dated March 15, 2002, the name of our Company was changed to "Benara Bearings and Pistons Limited" from PHB Engineering Limited and a fresh Certificate of Incorporation dated March 28, 2002 consequent upon the change of name was issued to our Company by the Assistant Registrar of Companies, Uttar Pradesh, Kanpur. The Corporate Identification Number of our Company is U50300UP1990PLC012518. For details of incorporation, change of registered office of our Company, please refer chapter titled "Our History and Certain other Corporate Matters" beginning on page 195 of the Prospectus.

Registered Office: A-3 & 4, Site B, Industrial Area, Sikandra, Agra, Uttar Pradesh, 282007, India. **Tel No./Fax No.:** +91 562 2970158; **E-mail:** investorgrievance@benara-phb.com; **Website:** www.benara-phb.com;
Corporate Identification Number: U50300UP1990PLC012518; **Contact Person:** Artee Sahu, Company Secretary and Compliance Officer

PROMOTERS OF OUR COMPANY: PANNA LAL JAIN & VIVEK BENARA

BASIS OF ALLOTMENT

INITIAL PUBLIC OFFER CONSISTING OF FRESH ISSUE OF 53,16,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FULLY PAID FOR CASH AT A PRICE OF ₹ 63/- PER EQUITY SHARE (THE "ISSUE PRICE") (INCLUDING A SHARE PREMIUM OF ₹ 53.00 PER EQUITY SHARE) AGGREGATING ₹ 3,349.08 LAKHS (THE "ISSUE"), OF WHICH 2,72,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ 63/- PER EQUITY SHARE, AGGREGATING ₹ 171.36 LAKHS WAS RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION") AND 76,000 EQUITY SHARES OF ₹ 10/- EACH FOR CASH AT PRICE OF ₹ 63/- PER EQUITY SHARE AGGREGATING ₹ 47.88 LAKHS WAS RESERVED FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEES RESERVATION PORTION"). THE ISSUE LESS MARKET MAKER RESERVATION PORTION AND EMPLOYEES RESERVATION PORTION I.E. ISSUE OF 49,68,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ 63/- PER EQUITY SHARE, AGGREGATING ₹ 3,129.84 LAKHS IS HEREINAFTER REFERED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 30.02% AND 28.06% RESPECTIVELY OF THE FULLY DILUTED POST ISSUE PAID UP EQUITY SHARE CAPITAL OF THE COMPANY.

Risks to Investors:

I. As on date of the Prospectus, the average cost of acquisition per Equity Share by our Promoters viz. Panna Lal Jain is 8.74, Vivek Benara is 9.66.
II. In terms of Prospectus dated March 24, 2018 and as per SEBI (ICDR) Regulations, 2009 wherein
(a) minimum of 50% of the Net Offer to Public shall initially be made available to Retail Individual Investors.
(b) the balance net offer of shares to the public shall be made available for allotment to
(i) individual applicants other than retail investors and
(ii) other investors including corporate bodies / institutions irrespective of no. of shares applied for.
(c) the unsubscribed portion of the net offer to any one of the categories specified in (a) or (b) shall/may be made available for allocation in any other category
Explanation: for the purpose of Regulation 43(4) of SEBI (ICDR) Regulations, 2009, if the retail individual investor is entitled to more than fifty percent, on proportionate basis, the retail individual investors shall be allocated that higher percentage
All Investors have participated in this offer through ASBA process. For details in this regards, specific attention is invited to chapter "Issue Procedure" on page 367 of the Prospectus.

ISSUE PRICE : ₹ 63/- PER EQUITY SHARE

THE FACE VALUE OF EQUITY SHARES IS ₹10/- EACH AND ISSUE PRICE OF ₹ 63/- IS 6.30 TIMES OF THE FACE VALUE OF EQUITY SHARES
ISSUE OPENED ON: TUESDAY, MARCH 20, 2018 | ISSUE CLOSED ON: THURSDAY, MARCH 22, 2018

The Equity Shares offered through the Prospectus are proposed to be listed on the SME Platform of BSE Limited ("**BSE SME**"). In terms of the Chapter XB of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009, as amended, Our Company has received an In-Principle approval letter dated February 22, 2018 from BSE for using its name in the Prospectus for listing of our equity shares on the SME Platform of BSE Limited. For the purpose of this Issue, the designated Stock Exchange will be SME Platform of BSE Limited.

SUBSCRIPTION DETAILS

The Issue has received 3,251 applications for 83,34,000 Equity shares (Before Technical Rejections, bids not banked and invalid duplicate bids) including Market Maker Application of 2,72,000 Equity Shares. The issue was subscribed to the extent of 1.82 times as per the application data (before technical rejection, bids not banked and invalid duplicated bids). After considering the technical rejections cases, the issue was subscribed 1.61 times.

Details of Application Received (Before Technical Rejection but after bids not banked and invalid duplicate bids):

CATEGORY	NUMBER OF APPLICATIONS	NUMBER OF EQUITY SHARES	SUBSCRIPTION
Market Makers	1	2,72,000	1.00
Eligible Employee	24	70,000	0.92
Non-Retail Investors	58	19,48,000	0.78
Retail Individual Investors	3,193	63,86,000	2.57
TOTAL	**3,276**	**86,76,000**	**1.66**

Final Demand:

Sr No	Bid Price	No of Equity Shares Bid for	% to total	Cumulative total	% of Cumulative total
1	60.00	12,000	0.13	12,000	0.13
2	61.00	2,000	0.02	14,000	0.15
3	62.00	-	-	-	-
4	63.00	44,92,000	46.70	45,06,000	46.85
5	CUT-OFF	51,12,000	53.15	96,18,000	100
	TOTAL	**96,18,000**			

ALLOCATION: The Basis of Allotment was finalized in consultation with the Designated Stock Exchange - SME Platform of the BSE Limited on March 28, 2018

A. **Allocation to Market Maker (After Technical Rejections):** The Basis of Allotment to the Market Maker, at the issue price of ₹63/- per Equity Share, was finalized in consultation with BSE Limited. The category was subscribed by 1 times. The total number of shares allotted in this category is 2,72,000 Equity shares in full out of reserved portion of 2,72,000 Equity Shares.

B. **Allocation to Eligible Employees (After Technical Rejections):** The Basis of Allotment to the Eligible Employees, at the issue price of ₹63/- per Equity Share, was finalized in consultation with BSE Limited. The category was subscribed by 0.526 times. The total number of shares allotted in this category is 40,000 Equity shares out of reserved portion of 76,000 Equity Shares.

Note:
The under subscribed portion of 36000 Equity shares from Eligible Employee Category have been spilled over to Retail Investors Category for 18000 Equity shares and Non Retail Individual Investors Category for 18000 Equity shares.

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied	% to total	Proportionate Shares Available	Allocation per Applicant (Before Rounding Off)	Allocation per Applicant (After Rounding Off)	Ratio of Allottees to Applicants	Total No.of Equity Shares allotted	Surplus/Deficit
2,000	8	57.14	16,000	40.00	30,400	2,000.00	2,000	1:1	16,000	-14,400
4,000	6	42.86	24,000	60.00	45,600	4,000.00	4,000	1:1	24,000	-21,600

C. **Allocation to Retail Individual Investors (After Technical Rejections):** The Basis of Allotment to the Retail Individual Investors, at the issue price of ₹63/- per Equity Share, was finalized in consultation with BSE Limited. The category was subscribed by 1.647 times. Total number of shares allotted in this category is 38,24,000 Equity Shares. The category wise basis of allotment is as under:

Note:
1. Includes original reservation of 2484000 Equity shares and spill over from Eligible Employee Category of 18000 Equity shares.
2. Retail Category has applied for 76.41% of the Issue and hence the number of shares available for allotment have been derived proportionately.

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied	% to total	Proportionate Shares Available	Allocation per Applicant (Before Rounding Off)	Allocation per Applicant (After Rounding Off)	Ratio of Allottees to Applicants	Total No.of Equity Shares allotted	Surplus/Deficit
2,000	3,149	100	62,98,000	100	38,24,000	1,214.35	2,000	1912 : 3149	38,24,000	0

D. Allocation to Non Retail Investors (After Technical Rejection and bids not banked): The Basis of Allotment to other than Retail Individual Investors, at the issue price of ₹63/- per Equity Share, was finalized in consultation with BSE Limited. The category was subscribed by 1.647 times. Total number of shares allotted in this category is 11,80,000 Equity Shares. The category wise basis of allotment is as under:

Note:
1. Includes original reservation of 248000 Equity shares and spill over from Eligible Employee Category of 18000 Equity shares.
2. Non-Retail Category has applied for 23.59% of the Issue and hence the number of shares available for allotment have been derived proportionately

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied	% to total	Proportionate Shares Available	Allocation per Applicant (Before Rounding Off)	Allocation per Applicant (After Rounding Off)	Ratio of Allottees to Applicants	Total No.of Equity Shares allotted	Surplus/Deficit
4000	17	29.82	68000	3.50	41276	2427.98	2000	1:1	34000	-7276
4000							2000	4:17	8000	8000
6000	9	15.79	54000	2.78	32778	3641.98	2000	1:1	18000	-14778
6000							2000	7:9	14000	14000
8000	6	10.53	48000	2.47	29136	4855.97	4000	1:1	24000	-5136
8000							2000	1:2	6000	6000
10000	2	3.51	20000	1.03	12140	6069.96	6000	1:1	12000	-140
12000	1	1.75	12000	0.62	7284	7283.95	8000	1:1	8000	716
14000	2	3.51	28000	1.44	16996	8497.94	8000	1:1	16000	-996
16000	1	1.75	16000	0.82	9712	9711.93	10000	1:1	10000	288
18000	1	1.75	18000	0.93	10926	10925.93	10000	1:1	10000	-926
20000	1	1.75	20000	1.03	12140	12139.92	12000	1:1	12000	-140
22000	1	1.75	22000	1.13	13354	13353.91	14000	1:1	14000	646
28000	1	1.75	28000	1.44	16996	16995.88	18000	1:1	18000	1004
46000	1	1.75	46000	2.37	27922	27921.81	28000	1:1	28000	78
48000	3	5.26	144000	7.41	87407	29135.80	28000	1:1	84000	-3407
48000							2000	2:3	4000	4000
50000	1	1.75	50000	2.57	30350	30349.79	30000	1:1	30000	-350
64000	1	1.75	64000	3.29	38848	38847.74	38000	1:1	38000	-848
78000	1	1.75	78000	4.01	47346	47345.68	48000	1:1	48000	654
80000	1	1.75	80000	4.12	48560	48559.67	48000	1:1	48000	-560
120000	1	1.75	120000	6.17	72840	72839.51	72000	1:1	72000	-840
158000	5	8.77	790000	40.64	479527	95905.35	96000	1:1	480000	473
238000	1	1.75	238000	12.23	144465	144465.02	144000	1:1	144000	-465

The Board of Directors of the Company at its meeting held on March 27, 2018 has taken on record the Basis of Allocation of Equity Shares approved by the Designated Stock Exchange viz. BSE Limited and authorized corporate action for allotment of shares in dematerialized form to various successful applicants.

The CAN and allotment advice and/or notices shall be dispatched to the address of the Applicants as registered with the depositories / as filled in the application form, Further, the instructions to SCSBs shall be issued on March 29, 2018, for unblocking of funds. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. In case the same is not received within prescribed time, Investors may contact the Registrar to the Issue at the address given below. The Company is taking steps to get the Equity Shares admitted for trading on the SME Platform of the BSE Limited within six working days from the date of the closure of the Issue. The trading is proposed to commence on or before April 3, 2018 subject to receipt of listing and trading approvals from BSE Limited.

INVESTORS PLEASE NOTE

The details of the allotment made will be hosted on the website of the Registrar to the Issue at www.bigshareonline.com. All future correspondence in this regard may kindly be addressed to the Registrar quoting full name of the First/ Sole applicant, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BIGSHARE SERVICE PVT. LTD.
Attentive, Able, Adaptive

BIGSHARE SERVICES PRIVATE LIMITED
1st Floor, Bharat Tin Works Building, Opp. Vasant Oasis, Makwana Road, Marol, Andheri (East), Mumbai - 400059
Tel: 022-62638200; **Fax:** 022-62638299; **Email:** ipo@bigshareonline.com
Investor Grievance Email: ipo@bigshareonline.com; **Website:** www.bigshareonline.com;
Contact Person: Srinivas Dornala; **SEBI Registration No.:** INR000001385

For Benara Bearings and Pistons Limited
On behalf of the Board of Directors
Sd/-
Vivek Benara
Managing Director

Place : Agra
Date : March 31, 2018

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF BENARA BEARINGS AND PISTONS LIMITED.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus of Benara Bearings and Pistons Limited.

BENARA BEARINGS AND PISTONS LIMITED is proposing, subject to market conditions, public issue of its equity shares and has filed the Prospectus with the Registrar of Companies, Kanpur, Uttar Pradesh. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.pantomathgroup.com, website of the BSE Limited at www.bseindia.com and website of Issuer Company at www.benara-phb.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page no. 21 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be Issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulations under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

CONCEPT

வழக்கு தொடர்ந்தவர்கள் கோர்ட்டுக்கு வரவில்லை

ஜெயலலிதா நினைவிடம்: தடை கேட்ட 5 வழக்குகளும் தள்ளுபடி

சென்னை, ஏப்.2–

மறைந்த முன்னாள் முதல்வர் ஜெயலலிதாவுக்கு நினைவிடம் அமைப்பது, அரசு அலுவலகங்களில் அவரது புகைப்படங்களை அகற்றக்கோரிய வழக்குகளில் மனுதாரர் வழக்கறிஞர்கள் ஆஜராகாததால் அதுதொடர்பான 5 வழக்குகளை சென்னை உயர் நீதிமன்றம் தள்ளுபடி செய்துள்ளது.

சென்னை மெரினா கடற்கரையில் மறைந்த முதல்வர் ஜெயலலிதாவின் சமாதியில் அரசு சார்பில் நினைவிடம் அமைக்க அரசு முடிவு செய்தது. இதேபோல, ஜெயலலிதாவின் மறைவுக்கு பின்னரும் அவரது நினைவாக அரசு திட்டங்களில் அம்மா பெயர் வைக்கப்பட்டது. இவற்றை எதிர்த்து சென்னை உயர் நீதிமன்றமத்தில் 5 பொதுநல வழக்குகள் தொடரப்பட்டது.

ஜெயலலிதா புகைப்படத்தை அரசு அலுவலகத்தில் வைப்பதும், அரசு செலவில் நினைவிடம் அமைப்பதும் சட்ட விரோதமானது என்று, சென்னை சேப்பாக்கம், திருவல்லிக்கேணி தொகுதி தி.மு.க. சட்டமன்ற உறுப்பினர் ஜெ. அன்பழகன், சமூக ஆர்வலர் டிராபிக் ராமசாமி, வழக்கறிஞர் எஸ். துரைசாமி, வழக்கறிஞர் சமூக நீதிப் பேரவை தலைவர் பாமக கே.பாலு, சி.குமரன் ஆகியோர் தரப்பில் வழக்கு தொடரப்பட்டது. இந்த வழக்கு தலைமை நீதிபதி இந்திரா பானர்ஜி, நீதிபதி ஏ. செல்வம் ஆகியோர் முன்பு இன்று விசாரணைக்கு வந்தபோது, வழக்கு தொடர்ந்த 5 மனுதாரர்கள் தரப்பிலும் வழக்கறிஞர்கள் யாரும் ஆஜராகவில்லை. அதனால் 5 வழக்குகளையும் தள்ளுபடி செய்து நீதிபதிகள் உத்தரவிட்டனர்.

நம்பர் பிளேட்டுகளுடன் புதிய கார்கள் விற்பனை

மத்திய அமைச்சர் நிதின்கட்காரி தகவல்

புதுடெல்லி, ஏப். 2–

கார்கள் உள்ளிட்ட வாகனங்களின் உரிம எண்கள் அடங்கிய நம்பர் பிளேட்டுகளை அங்கீகாரமளிக்கப்பட்ட அமைப்புகளிடம் இருந்து மாநிலங்கள் கொள்முதல் செய்கின்றன.

நம்பர் பிளேட்டுகளில் இடம்பெற வேண்டிய எண்களை வட்டார போக்குவரத்து அலுவலகங்கள் வழங்குகின்றன.

இந்தநிலையில் நம்பர் பிளேட் நடைமுறை தொடர்பாக மத்திய அரசு முக்கிய முடிவு ஒன்றை எடுத்துள்ளது.

இது தொடர்பாக மத்திய அமைச்சர் நிதின்கட்காரி கூறியதாவது:

கார்கள் மற்றும் 4 சக்கர வாகனங்கள் விரைவில் நம்பர் பிளேட்டுகள் பொருத்தப்பட்டு விற்பனைக்கு வரும்.

நம்பர் பிளேட்டுகளின் விலை வாகனங்களின் விலையில் சேர்க்கப்படும். வாகனங்களை உற்பத்தி செய்யும் நிறுவனங்களே அவற்றில் நம்பர் பிளேட்டுகளை பொருத்தி விடும். அதில் எண்களை பொறிக்கும் பணி பின்னர் எந்திரங்கள் மூலம் மேற்கொள்ளப்படும்.

நம்பர் பிளேட்டுகளின் விலை வாகனத்தின் விலையில் சேர்க்கப்படும். இந்த புதிய தொழில்நுட்பத்துடன் கூடிய நம்பர் பிளேட்டுகளால் நுகர்வோருக்கு அலைச்சல் குறைவதோடு நம்பர் பிளேட்டுகளில் சமச்சீரான தன்மையும் ஏற்படும்.

தற்போது மாநிலங்கள் கொள்முதல் செய்யும் நம்பர் பிளேட்டுகளின் விலை ரூ.800 முதல் ரூ.40 ஆயிரம் வரை உள்ளது.

வாகனங்களின் பாதுகாப்புக்கு முக்கியத்துவம் அளிப்போம். விலைகுறைந்த வாகனங்களாக இருந்தாலும், ஆடம்பர வாகனங்களாக இருந்தாலும் பாதுகாப்பு அம்சங்களில் எந்த சமரசமும் செய்து கொள்ளப்படாது. பாதுகாப்பு விதிமுறைகள் அனைத்து வாகனங்களுக்கும் பொருந்தும்.

வாகனங்களால் ஏற்படும் மாசுவை கட்டுப்படுத்தும் விஷயத்திலும் சமரசத்துக்கு இடமில்லை. மாசு கட்டுப்பாடு தொடர்பாக பல்வேறு நடவடிக்கைகள் எடுக்கப்பட்டுள்ளன.

அடுத்த ஆண்டு ஜூலை மாதத்துக்கு பிறகு தயாரிக்கப்படும் கார்களில் டிரைவர்களின் பாதுகாப்புக்காக காற்றுப் பைகள், சீட்பெல்ட் அணிய வேண்டியதை நினைவுபடுத்தும் கருவி, மணிக்கு 80 கி.மீ வேகத்தை தாண்டி வாகனத்தை ஓட்டினால் எச்சரிக்கும் கருவி போன்றவற்றை கட்டாயம் பொருத்த வேண்டும்.

இவ்வாறு அவர் கூறினார்.

வடசென்னை வடக்கு (கிழக்கு) மாவட்ட அண்ணா தி.மு.க சார்பில் ஆர்.கே.நகர் தொகுதி (40வது வட்டம்) தண்டையார்பேட்டை இளையமுதலி தெருவில் உள்ள பிரின்ஸ் வில்லேஜ் அருகில் அமைக்கப்பட்ட நீர், மோர் பந்தலை ஆர்.எஸ். ஜெனார்த்தனம் தலைமையில் அவைத்தலைவர் இ.மதுசூதனன், மாவட்ட செயலாளர் ஆர்.எஸ். ராஜேஷ், ஆகியோர் துவக்கி வைத்து பொதுமக்களுக்கு நீர்.மோர், தர்பூசணி, திராட்சை பழங்கள், வெள்ளரி ஆகியவை வழங்கினர்.

எஸ்.எம். முருகன் ஏற்பாட்டில் நடைபெற்ற இந்தநிகழ்ச்சியில் மாவட்ட மீனவரணி செயலாளர் ஏ.கணேசன், வி. அலேக்ஸ், மாவட்ட மாணவரணி செயலாளர், ஏ.டேவிட் ஞானசேகரன், ஜெ.கே ரமேஷ், மு.வெற்றிவேந்தன், வியாசை எம் இளங்கோ, மற்றும்,ஜெ எம். நரசிம்மன், எஸ் எம். மாரிமுத்து, எஸ். ஏ. லாலு, டி. வை. கே. செந்தில், ஆர். நித்தியானந்தம், எம் என். சீனிவாசபாலாஜி, அருண்பிரசாத், புருஷோத்தமன், வேலுமேஸ்திரி, சந்தனசிவா, மற்றும் ஏ.வினாயகமூர்த்தி, தனபால் நகர் சிவக்குமார், ஒ.ஏ.ரவிராஜன், ஏ. ஆர். சிவா விஜயகுமார், ஜே எம். நரசிம்மன்,, எம். சீனிவாசன், ஆர்.வேல்முருகன், எம். மகேஷ்குமார், குமுதா பெருமாள், டாஸ்மாக் குமார், சுஜாதா மதனகோபால், மா.சே.தினேஷ், ஜெஸ்டின் ஆகியோர் கலந்து கொண்டனர்.

ஏர் இந்தியா பங்குகளை விற்பது பெரிய ஊழலுக்கே வழிவகுக்கும்

பாஜக முடிவுக்கு சுப்பிரமணியசாமி எதிர்ப்பு

டெல்லி, ஏப். 2–

ஏர் இந்தியா நிறுவன பங்குகளை விற்பது மேலும் ஓர் ஊழலுக்கு வழிவகுக்கும் என்று பாஜக மூத்த தலைவர் சுப்பிரமணியசாமி பாஜக வுக்கு எதிர்ப்பு தெரிவித்துள்ளார்.

பொதுத் துறை விமான சேவை நிறுவனமான ஏர் இந்தியா 2007ஆம் ஆண்டிலிருந்து நட்டத்தில் இயங்கி வருகிறது. மார்ச் 31, 2017ஆம் ஆண்டு கணக்கின்படி, ஏர் இந்தியாவின் நஷ்ட தொகை என்பது ரூ.48,781.3 கோடியாக உள்ளது.

மம்தா எதிர்ப்பு

பெரும் நஷ்டத்தில் இயக்கப்பட்டுவரும் ஏர் இந்தியா விமான நிறுவனத்தின் 76 சதவிகிதப் பங்குகளை விற்பனை செய்ய கடந்த 28ஆம் தேதி மத்திய அரசு அறிவிப்பு வெளியிட்டது. அதன்படி, 24இல் இருந்து 26 சதவிகிதம் வரையிலான பங்குகள் அரசு வசம் இருக்கும் என்றும், மீதமுள்ளவை விற்பனை செய்யப்படும் என்றும் தெரிவிக்கப்பட்டது.

மத்திய அரசின் இந்த முடிவுக்கு எதிர்ப்புகள் கிளம்பியுள்ளன. மேற்கு வங்க முதல்வரான மம்தா பானர்ஜி தனது ட்விட்டர் பக்கத்தில், “நம்முடைய நாட்டின் சொத்தாக இருக்கும் ஏர் இந்தியா நிறுவனத்தையும் அதன் பங்குகளையும் தனியாருக்கு விற்கும் அரசின் செயல் வேதனை அளிக்கிறது. அரசின் இந்த நடவடிக்கையைக் கடுமையாக எதிர்க்கிறோம், இந்த அறிவிப்பை உடனடியாகத் திரும்பப் பெற வேண்டும்” என்று பதிவிட்டிருந்தார்.

சுப்பிரமணிய சாமி எதிர்ப்பு

இந்நிலையில், ஏர் இந்தியா பங்குகளை விற்பது மற்றொரு ஊழலுக்கு வழிவகுக்கும் என்று பாஜக தலைவரும் எம்.பியுமான சுப்பிரமணிய சாமி குற்றம் சாட்டியுள்ளார். இது தொடர்பாக, தனது ட்விட்டர் பக்கத்தில், “ஏர் இந்தியா விமான நிறுவனத்தின் பங்குகளை விற்பனை செய்வது என்பதே மிகப்பெரிய ஊழலுக்கு இட்டுச் செல்லும்.

குடும்ப சொத்தை விற்பனை செய்வதற்குப் பெயர், பங்குகளை விற்பனை செய்வது என அர்த்தம் அல்ல. ஏர் இந்தியாநிறுவனப்பங்குகள் விற்பனை விவகாரத்தை நான் தொடர்ந்து கண்காணிப்பேன், தவற்றுக்கு வழி வகுப்பதாகத் தெரிந்தால், நீதிமன்றத்தில் தனியாக ஒரு மனுத்தாக்கல் செய்வேன்” என்று எச்சரித்துள்ளார்.

VEHICLE FOR SALE

S.NO.	VEH.NO	MAKE	MODEL	YEAR OF MODEL
1.	TN20CB 9704	MAHINDRA	MAHINDRA TOURISTER FBV-P	2013
2.	TN22CD 1092	TATA	TATA LPT 1109 FBT	2012
3.	TN01AD 6355	EICHER	EICHER 10.50 FBT	2007

CONTACT NO: 04422642206

ஜெயலலிதா பிறந்த நாளையொட்டி 1000 ஏழைகளுக்கு அன்னதானம்: மகளிர் அணி நிர்வாகி கோமதி ரமேஷ் வழங்கினார்

அத்திவாக்கம் செ.ரமேஷ் ஏற்பாடு

காஞ்சீபுரம், ஏப். 2–

முன்னாள் முதலமைச்சர் ஜெயலலிதாவின் பிறந்தநாளையொட்டி காஞ்சீபுரம் மேற்கு மாவட்ட கழக செயலாளர் வாலாஜாபாத் பா.கணேசன் அறிவுரையின்பேரில் மாவட்ட கழக துணை செயலாளர் அத்திவாக்கம் செ.ரமேஷ் ஏற்பாட்டின்பேரில் சின்ன காஞ்சீபுரம் திருவள்ளுவர் குருகுலம் எதிரில் சுமார் 1000 ஏழை எளிய மக்களுக்கு அறுசுவை அன்னதானங்களை மகளிர் அணி நிர்வாகி கோமதி ரமேஷ் வழங்கினார்.

இந்த நிகழ்ச்சியில் அண்ணா தி.மு.க. நிர்வாகிகள் ஆர்.நிர்மல்ராஜ், ஆர்.சிந்துஜா, எஸ்.யுவன்ராஜ், எல்.மோகன்ராஜ், எஸ்.சர்குணம், எஸ்.விஜயகுமார், என். லட்சுமணன் உள்பட ஏராளமான அண்ணா தி.மு.க. வினர் கலந்துகொண்டனர்.

ENROLMENT NOTICE

After 10 days of the publication of this notice and within three months there after. I, G.Thinagaran, S/o. Ganesan, aged 29 years, permanently residing at No.1/36, Padavettamman Kovil Street, Kilakkadi Post, Kancheepuram–603 107. Intend having my enrolment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

G.Thinagaran

****

After 10 days of the publication of this notice and within three months there after. I, A.Dakshinamoorthy, S/o.P.Arumugam, aged 52 years, permanently residing at No.75/6, East Jones Road, Saidapet, Chennai–600 015. Intend having my enrolment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

A.Dakshinamoorthy

****

After 10 days of the publication of this notice and within three months there after. I, P.Vijay, S/o. S.Palanivelu, aged 40 years, permanently residing at No.298, G.S.T.Road, Mahalakshmi Colony, Chromepet, Chennai–600 044. Intend having my enrolment as an Advocate moved before the bar council of tamilnadu, bar council building, high court campus, chennai-600 104.

Those who have any valid objections may notify the same to the bar council with in ten days.

P.Vijay

வருவாய் கோட்டாட்சியர் நீதிமன்றம் கள்ளக்குறிச்சி
பி.இ.சி.ப.வ.எண். அ6/950454/2018

தமிழ் செல்வி W/o.கணேசன்
அழகாபுரம் கிராமம்,
சங்கராபுரம் வட்டம்.

..மனுதாரர்

அறிவிப்பு

மனுதாரர் தமிழ் செல்வி என்கிற நான், எனது தந்தை கந்தப்பகவுண்டர் என்பவர் அழகாபுரம் கிராமத்தில் 18.11.1987ல் இறந்தார் என்பதை கவனக்குறைவாக பதிவு செய்யாமல் இருந்து விட்டபடியால், மேற்படி எனது தந்தை கந்தப்பகவு என்பவரின் இறப்பு சான்று வாரிசு சான்று எடுக்கத் தேவைப்படுவதால், மேற்படி எனது தந்தை கந்தப்பகவுண்டர் என்பவரின் இறப்பு சான்று கேட்டு மேற்படி நீதிமன்றத்தில் மனு கொடுத்துள்ளேன் இம்மனுவின் மீது எவருக்கேனும் ஆட்சேபனை இருப்பின் மேற்படி நீதிமன்றத்தில் நேரிலோ அல்லது எழுத்து மூலமாகவோ ஆஜராகி தங்களது ஆட்சேபனைகளை, இந்த விளம்பரம் வெளியான 15 நாட்களுக்குள் தெரிவித்துக் கொள்ள வேண்டும் தவறினால் எனது மனுவின் மீது எவ்வித ஆட்சேபனையும் இல்லை என மேற்படி நீதிமன்றதால் ஒருதலைபட்சமாக சான்று வழங்க உத்தரவு பிறப்பிக்கப்படும் என்பதை அறியவும்.

க.தமிழ் செல்வி
மனுதாரர்

IN THE COURT OF XI ASSISTANT, CITY CIVIL COURT AT CHENNAI
I.A.No.14251 of 2017
In
O.S.No.5477 of 2017

Mr.A.Venkatesan,
S/o.Mr.Arumugam,
No.47/43, 58th Street,
Ashok Nagar, Chennai-600083
..... Petitioner/Plaintiff

Vs

Mrs.Flora.J,
No.55/2, Jamal Flats,
Arcot Main Road, Saligramam,
Chennai-600093
.... Respondent/Defendant

To,
Mrs.Flora.J, No.55/2, Jamal Flats, Main Road, Saligramam, Chennai-600093

Please take notice that the above name plaintiff filed a suit as against you for recovery of Sum of rupees 3,72,000/- with the future Interest for the principal sum of rupees 3,00,000/- and His Honour the XIth Assistant Judge, City Civil Court ordered Notice to you returnable by 19.04.2018.

Therefore you are hereby requested to appear before the XIth Assistant Judge, City Civil Court at Chennai on 19.04.2018 at 10.30 a.m. failing which the above suit will be decided in your absence setting you Ex parte.

D.CHANDRASEKAR
D.RAVICHANDRAN
S.MUNIASAMY
Advocates
Counsel for Plaintiff

பெயர் மாற்றம்

Durai Pushparaj தந்தை: Durai, பிறந்த தேதி: 13/11/1968, எண்.3/75 புன்னபாக்கம் ஈகாடு போஸ்ட், திருவள்ளூர் 602021, நான் இனி **DURAI PUSHPARAJI** என்று அழைக்கப் படுகிறேன்.

Durai Pushparaj

வருவாய் கோட்டாட்சியர் நீதிமன்றம் கள்ளக்குறிச்சி
பி.இ.சி.ப.வ.எண். அ6/2159/2018

பழனியம்மாள் D/o.முனியகவுண்டர்
நெடுமானூர் கிராமம்
சங்கராபுரம் வட்டம்.

..மனுதாரர்

அறிவிப்பு

மனுதாரர் பழனியம்மாள் என்கிற நான், எனது கணவர் அருணாசலம் கந்தப்பகவு என்பவர் நெடுமானூர் கிராமத்தில் 28.10.2005 ல் இறந்தார் என்பதை கவனக்குறைவாக பதிவு செய்யாமல் இருந்து விட்டபடியால், மேற்படி எனது கணவர் அருணாசலம் என்பவரின் இறப்பு சான்று வாரிசு சான்று எடுக்கத் தேவைப்படுவதால், மேற்படி எனது கணவர் அருணாசலம் என்பவரின் இறப்பு சான்று கேட்டு மேற்படி நீதிமன்றத்தில் மனு கொடுத்துள்ளேன் இம்மனுவின் மீது எவருக்கேனும் ஆட்சேபனை இருப்பின் மேற்படி நீதிமன்றத்தில் நேரிலோ அல்லது எழுத்து மூலமாகவோ ஆஜராகி தங்களது ஆட்சேபனைகளை, இந்த விளம்பரம் வெளியான 15 நாட்களுக்குள் தெரிவித்துக் கொள்ள வேண்டும் தவறினால் எனது மனுவின் மீது எவ்வித ஆட்சேபனையும் இல்லை என மேற்படி நீதிமன்றதால் ஒருதலைபட்சமாக சான்று வழங்க உத்தரவு பிறப்பிக்கப்படும் என்பதை அறியவும்.

பழனியம்மாள்.
மனுதாரர்

IN THE COURT OF XI ASSIST ANT CITY CIVIL COURT AT CHENNAI
O.S.No.5477 of 2017

Mr.A.Venkatesan,
S/o.Mr.Arumugam,
No.47/43, 58th Street,
Ashok Nagar, Chennai-600083
..... Plaintiff

Vs

Mrs.Flora.J,
No.55/2, Jamal Flats,
Arcot Main Road, Saligramam,
Chennai-600093 ... Defendant

To.
Mrs.Flora.J, No.55/2, Jamal Flats, Main Road, Saligramam, Chennai-600093

Please take notice that the above name plaintiff filed a suit as against you for recovery of Sum of rupees 3,72,000/- with the future Interest for the principal sum of rupees 3,00,000/- and His Honour the XIth Assistant Judge, City Civil Court order Notice to you returnable by 19.04.2018.

Therefore you are hereby requested to appear before the XIth Assistant Judge, City Civil Court at Chennai on 19.04.2018 at 10.30 a.m. failing which the above suit will be decide in your absence setting you Ex- parte.

D.CHANDRASEKAR
D.RA VICHANDRAN
S.MUNIASAMY
Advocates
Counsel for Plaintiff

முதன்மை மாவட்ட நீதிமன்றம், கள்ளக்குறிச்சி
இ.ம.எண்.131/2017
இன்
இ.ம.எண்.132/2017
இன்
மு.வ.எண்.36/2012

1) அழகமூப்பர் (லேட்)
2) மைனர் ஏழுமலை
(கார்டியன் தாய் செல்வி)

...மனுதாரர்/வாதி

எதிர்

1) ராஜமாணிக்கம்
த/பெ.மாரிமுத்து மூப்பர்
பெரியமாம்பட்டு கிராமம்
கள்ளக்குறிச்சி வட்டம்
விழுப்புரம் மாவட்டம்
2) பச்சையம்மாள்
க/பெ.ராமசாமி
பெரியமாம்பட்டு கிராமம்
கள்ளக்குறிச்சி வட்டம்
விழுப்புரம் மாவட்டம்

...1, 2ம் எதிர்மனுதாரர்கள்/
1, 2ம் பிரதிவாதிகள்

அறிவிப்பு

வாதி தங்கள் மீதும் மற்றும் சிலர் மீதும் கள்ளக்குறிச்சி முதன்மை மாவட்ட உரிமையியல் நீதிமன்றத்தில் மு.வ.எண்.36/2012ல் விளம்புகை மற்றும் உறுத்துக்கட்டளை பரிகாரத்திற்கு வழக்கு தாக்கல் செய்தும், மனுதாரர் இ.ம. எண்.131/2017 மற்றும் இ.ம.எண்.132/2017 மனு தாக்கல் செய்து, அதில் தங்களுக்கு மேற்படி நீதிமன்றம் மூலமும் தபால் நிலையம் மூலமும் சம்மன்/நோட்டீஸ் அனுப்பப்பட்டு தாங்கள் ஊரில் இல்லை என திருப்பப்பட்டுள்ளது. மேற்படி நீதிமன்றம் உத்தரவுப்படி தாங்கள் 17.04.2018 அன்று தாங்கள் நேரிலோ அல்லது வழக்கறிஞர் மூலமோ கள்ளக்குறிச்சி சார்பு நீதிமன்றத்தில் காலை 10 மணிக்கு ஆஜராகி தங்களது ஆட்சேபணையை தெரிவிக்க வேண்டியது. தவறினால் தங்களுக்கு எதிராக வழக்கு முடிக்கப் படும் என்பதை இதன் மூலம் தங்களுக்கு தெரிவிக்கப்படுகிறது.

N.Shanmugam
Advocate/Notary.

பெயர் மாற்றம்

Asika Parveen.A, தந்தை பெயர்: Abdul Aziz.M, பிறந்த தேதி: 13.05.1997, எண்.5B, பழனிவேல் தெரு, தந்தை பெரியார் நகர், ஆழ்வார்திருநகர், சென்னை–600 087, என்ற முகவரியில் வசிக்கும் நான் இனி **Ashika Parveen Abdul Aziz,** என்று அழைக்கப்படுகிறேன்.

Asika Parveen.A

பெயர் மாற்றம்

S.Pandi, தந்தை பெயர்: R.Selvaraj, பிறந்த தேதி: 22.05.1986, எண்.1E, திருவிகா 2வது குறுக்கு தெரு, தண்டலம், சென்னை–600 077, என்ற முகவரியில் வசிக்கும் நான் இனி **S.Shilpa,** என்று அழைக்கப்படுகிறேன்.

S.Pandi

பெயர் மாற்றம்

Samantha Leah Rodrigues, கணவர் பெயர்: Shawn Joseph Borthwick, பிறந்த தேதி: 03.09.1995, ப.எண்.26, பு.எண்.26, ரியான் டவர்ஸ் 4வது சர்க்குலர் ரோடு, ஜவஹர் நகர், சென்னை–600 082, என்ற முகவரியில் வசிக்கும் நான் இனி **Samantha Leah Borthwick,** என்று அழைக்கப்படுகிறேன்.

Samantha Leah Rodrigues

பெயர் மாற்றம்

Kusala Kumari Thotta Vasan, கணவர் பெயர்: Venkatesan, பிறந்த தேதி: 03.08.1966, எண்.83A, டைப் 3 குவாட்ரெஸ், பிளாக் 6, நெய்வேலி, கடலூர் மாவட்டம்–607 803, என்ற முகவரியில் வசிக்கும் நான் இனி **Kuchala Venkatesan,** என்று அழைக்கப்படுகிறேன்.

Kusala Kumari Thotta Vasan

பெயர் மாற்றம்

Grinday Janabai (Alias) Varalakshmi, கணவர் பெயர்: Udayakumar, பிறந்த தேதி: 31.04.1968, எண்.108A/1, மேற்கு ராஜா தெரு, காஞ்சீபுரம்–631 502, என்ற முகவரியில் வசிக்கும் நான் இனி **Grindhey Varalakshmi,** என்று அழைக்கப்படுகிறேன்.

Grinday Janabai(Alias) Varalakshmi

பெயர் மாற்றம்

Tajudeen, தந்தை பெயர்: Pyarejan, பிறந்த தேதி: 01.02.1955, எண்.8/19, வாத்தியார் சின்ன பிள்ளை தெரு, ராயபேட்டை, சென்னை–600 014, என்ற முகவரியில் வசிக்கும் நான் இனி **Tajuddin,** என்று அழைக்கப்படுகிறேன்.

Tajudeen

IN THE COURT OF PRINCIPAL CITY CIVIL JUDGE AT CHENNAI
H.M.G.O.P.No.48 of 2018

In the matter of the Hindu Minority and Guardianship Act xxxn of 1956
And
In the matter of the Minors B.R.Jaswanth, Aged about 17 years & B.R. Swathi,aged about 12 Years.

Mrs. B.R. Sunitha,
Mother and Natural Guardian of
Her minor son B.R.Jaswanth (17 Yrs) and her
Minor Daughter B.R.Swathi (12 Yrs) ..... Petitioner.

PUBLIC NOTICE

Please take notice that my client B.R.Sunitha has filed the above H.M.G.O.P to sell her minor children 2/3rd share over the property at No.34, Sri Ganesh Nagar, Kolathur Village, Chennai - 600 099, comprised in old Paimash No.737/3, Survey No.6/4 (Part), 6/5 (Part), 6/6 (Part), 6/33 (Part) and 6/34 (Part) T.S. No. 22 part in Block No.2, Ayanavaram Taluk, Chennai District measuring an extent of 2381 sq.ft and the Hon'ble Principal City Civil Court, Chennai was pleased to order public notice on 23.03.2018 in the above matter. If anybody is having objection in the above matter please make your appearance either in person or through pleader on 25.04.2018 at 10.30 A.M before the Hon 'ble Principal City Civil Court, Chennai and put forth your objection.

R.NARAYANASAMY
Advocate
No.90, Dr.Besant Road, Royapettah,
Chennai - 600 014. Mobile: 9444128188.

பொது அறிவிப்பு

எனது கட்சிக்காரர் திருமதி. R. கமலம், P.N.ராமகிருஷ்ணன் (லேட்) அவர்கள், கடந்த 15.03.2018 அன்று காலை வடபழனி பஸ் நிலையத்திலிருந்து துரைப்பாக்கம் சென்றுள்ளார். அது சமயம், நரசு எண்டர்பிரைசஸ் உரிமையாயர் P.R. நீலகண்ட ஐயர் அவர்கள், சென்னை காஞ்சிபுரம் மாவட்டம் சோழிங்கநல்லூர் கிராமம், சோழிங்கநல்லூர் தாலுக்கா புல எண்கள். 734/2, 735/1, 735/2, 735/3, 735/4 ஆகிய சர்வே எண்களுக்கு அடங்கிய நிலைங்களை கிரையம் பெற்று அக்கிரைய ஆவணம், சைதாப்பேட்டை இணை–2, சார்பதிவு அலுவலகத்தில் ஆவண எண்கள்2738/1969, 1256/1969, 1255/1969, 1335/1969, 1336/1969ன் படி பதிவு செய்யப்பட்டு, 1724, 1812, 828 ஆகிய எண்களின்படி பட்டா, சிட்டா அடங்கல் பெறப்பட்டு ‘‘ஸ்ரீ அலமேலு மங்காபுரம் காலனி’ என்ற பெயரில் லே–அவுட் அமைத்து விற்பனை செய்து வந்த நிலையில், 20.12.1977ல் இறந்துவிட அதன்பிறகு P.R. நீலகண்ட ஐயரின் மகனும், எனது கட்சிக்காரர் கணவருமான P.N.ராமகிருஷ்ணன் 10.01.2006ம் தேதி இறந்துவிட்ட பிறகு மேற்படி இருவரின் சட்டப்பூர்வ ஒரே வாரிசாகிய எனது கட்சிக்காரர் மேற்படி ஆவணங்களோடு, துரைப்பாக்கம் OMR பஸ் நிறுத்தத்தில் இறங்கி வழக்கறிஞரை பார்க்க செல்லும் வழியில் ஒரு டீ கடையில் டீ சாப்பிடுவதற்காக சென்ற இடத்தில் தவற விட்டுவிட்டார். இதில் குறிப்பிட்டுள்ள ஆவணங்கள் யாரிடமாவது கிடைக்கப்பெற்றால் அருகில் உள்ள காவல் நிலையத்திற்கோ அல்லது இதில் குறிப்பிட்டுள்ள கைபேசி எண்களுக்கோ தொடர்பு கொண்டு ஆவணங்களை ஒப்படைக்குமாறு அன்புடன் வேண்டுகிறோம்.

மேலும் மேற்படி ஆவணங்களை பயன்படுத்தி தவறான முயற்சிகள் எடுத்தால் சட்டப்படி தண்டனைக்குள்ளாவீர்கள் என்பதை இதன் மூலம் தெரிவித்துக் கொள்கிறோம்.

N.D. ரவி ஆனந்த், V. மதிவாணன்,
வழக்கறிஞர்கள்,
Contact: 7667741437

அட்டவணை 1
படிவம் ஏ
பொது அறிவிப்பு

(நொடித்து போன மற்றும் திவால் போர்டு ஆப் இந்தியா (தன்னிச்சையாக கலைப்பு நடைமுறைகள்) விதிகள் 2017–ன் விதி 14ன்)

அரிவா சோலார் இந்தியா பிரைவேட் லிமிடெட் பங்குதாரர்களின் கவனத்திற்கு

1.	நிறுவன நபர் பெயர்	அரிவா சோலார் இந்தியா பிரைவேட் லிமிடெட்
2.	நிறுவன நபர் இணைத்த தேதி	25/11/ 2011
3.	நிறுவன நபரை இணைத்த/ பதிவு செய்த அதிகாரி	கம்பெனிகள் பதிவாளர் – சென்னை
4.	நிறுவன நபரின் கார்ப்பரேட் அடையாள எண்	U40300TN2011 PTC089552
5.	நிறுவன நபரின் பதிவு அலுவலகம் மற்றும் பிரின்ஸ்பல் அலுவலக முகவரி	எண். 12/18, ஆர்எம்எஸ் அபார்ட்மெண்ட், 3வது தளம், கோபாலகிருஷ்ணா தெரு, பாண்டிபஜார், தி.நகர், சென்னை சென்னை தமிழ்நாடு–600 017, இந்தியா
6.	நிறுவன நபரின் கலைப்பு துவங்கும் தேதி	மார்ச் 29, 2018
7.	கலைப்பாளர் பெயர், முகவரி இமெயில் முகவரி, தொலைபேசி எண்	பெயர்: குமுதினி பலேராவ் முகவரி: எக்டசி, 803/804, 9வது தளம், சிட்டி ஆப் ஜாய், ஜெ.எஸ்.டி ரோடு, முலுந்த் (டபிள்யூ) மும்பை–400 080. இமெயில்: kumudiniparanjape©mmjc.in தொலைபேசி எண்: +91 02221678102 பதிவு எண். : IBBI/IPA-002/1P–N00099/2017-18/10242
8.	உரிமை கோரிக்கைகளை சமர்ப்பிக்க கடைசி தேதி	ஏப்ரல் 28, 2018

மெசர்ஸ் அரிவா சோலார் இந்தியா பிரைவேட் லிமிடெட் மார்ச் 29, 2018 அன்று தன்னிச்சையான கலைப்பு நடவடிக்கைகளை தொடங்கி உள்ளது என்று இதன் மூலம் அறிவிக்கப்படுகிறது.

மெசர்ஸ் அரிவா சோலார் இந்தியா பிரைவேட் லிமிடெட் பங்குதாரர்களுக்கு ஏதேனும் உரிமை கோரிக்கை இருப்பின் அதற்கான அத்தாட்சியை அயிட்டம் எண். 7ல் குறிப்பிட்டுள்ள முகவரியில் இருக்கும் கலைப்பாளரிடம் ஏப்ரல் 28, 2018 அன்றோ அல்லது அதற்கு முன்போ அளிக்க வேண்டும்.

அனைத்து நிதி கிரிடிட்டார்கள் மின்னணு மூலமே உரிமை கோரிக்கைக்கான அத்தாட்சிகளை அளிக்க வேண்டும். மற்ற அனைத்து பங்குதாரர்களும் நேரடியாகவோ, தபால் மூலமோ அல்லது மின்னணு முறையிலோ தங்களது உரிமை கோரிக்கைக்கான அத்தாட்சிகளை அளிக்கலாம். தவறான முறையில் உரிமைக்கான அத்தாட்சிகளை அளித்தால் அபராதம் விதிக்கப்படும்.

ஒப்பம்/–
குமுதினி பலேராவ்
பதிவு எண். : IBBI/IPA-002/1P–N00099/2017-18/10242
கலைப்பாளர்

தேதி: ஏப்ரல் 1, 2018
இடம்: மும்பை